

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1466**

TO BE ANSWERED ON THE 03RD MAY, 2016/ VAISAKHA 13, 1938 (SAKA)

CRIME AGAINST SC/ST COMMUNITY

1466. SHRI RATTAN LAL KATARIA:

SHRI BADRUDDIN AJMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of crime/atrocities on Scheduled Castes (SC) and Scheduled Tribes (ST) registered under the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 along with the number of persons arrested and action taken against the guilty, separately during each of the last three years and the current year, State-wise;

(b) the total number of such cases pending in the various Courts and the steps taken by the Government to solve all the pending cases during the said period, Statewise; and

(c) the rate of conviction in the said cases along with the steps taken by the Government to improve the conviction rate;

(d) whether the involvement of police and anti-social elements have also been reported in such cases, if so, the details thereof and the corrective steps taken in this regard; and

(e) the details of financial assistance provided to the victims along with the concrete steps being taken to prevent such cases in future?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) to (e): As per information provided by the National Crime Records Bureau (NCRB), State/UT wise cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted, persons convicted, cases in which trial were completed, cases pending for trial

and cases conviction rate under the Protection of Civil Rights Act, 1955 and the SC/ST (Prevention of Atrocities) Act, 1989 under crime against persons belonging to Scheduled Castes and Scheduled Tribes during 2012-2014 is enclosed at Annexure-I & II respectively.

As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. Ministry of Home Affairs has issued Advisories dated 1st April, 2010 on “Crime against Scheduled Castes/ Scheduled Tribes” and dated 3rd February, 2005 on “ Need for effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989” which are available at

http://mha.nic.in/sites/upload_files/mha/files/pdf/Advisory-SCST_010610.pdf

<http://mha.nic.in/apcr>

Ministry of Social Justice & Empowerment addresses States/UTs from time to time to implement provisions of the PCR and PoA Acts in letter

and spirit and are also provided Central assistance for effective implementation of the Act, under a Centrally Sponsored Scheme for implementation of the PCR and PoA Acts and the Central assistance is provided mainly for strengthening of enforcement and judicial machinery, relief and rehabilitation of victims of atrocities, incentive for inter-caste marriages where one of the spouses is a member of a Scheduled Caste and awareness generation. During the year 2015-16, Central assistance of Rs. 119.07 crore was released to State Governments and Union Territory Administrations. A Committee under the Chairpersonship of Union Minister for Social Justice & Empowerment constituted in the year 2006 also from time to time reviews implementation status of the PCR and PoA Acts in States/Union Territories.

With an objective to deliver members of SCs and STs, a greater justice as well as enhanced deterrent to the offenders, the PoA Act has been amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 (No.1 of 2016), and enforced with effect from 26.01.2016. Salient features of the Amendment Act are as under:

(i) Addition of new offences of atrocities like tonsuring of head, moustache, or similar acts which are derogatory to the dignity of members of SCs and STs, garlanding with chappals, denying access to irrigation facilities or forest rights, dispose or carry human or animal carcasses, or to dig graves, using or permitting manual scavenging, dedicating a Scheduled Caste or a Scheduled Tribe women as devadasi, abusing in caste name, perpetrating witchcraft atrocities, imposing social or economic boycott, preventing SC and ST candidates from filing of nomination to contest elections, hurting a SC/ST woman by removing her garments, forcing a member of SC/ST to leave house, village or residence, defiling objects sacred to members of SCs and STs, touching or using words, acts or gestures of a sexual nature against members of SC and ST.

(ii) Addition of certain IPC offences like hurt, grievous hurt, intimidation, kidnapping etc., attracting less than ten years of imprisonment, committed against members of SCs and STs, as offences punishable under the PoA Act. Presently, only those offences listed in IPC as attracting punishment of 10 years or more and committed on members of Scheduled Caste/Scheduled Tribe are accepted as offences falling under the PoA Act.

(iii) Establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try the offences under the PoA Act to enable speedy and expeditious disposal of cases.

(iv) Power of Special Courts and Exclusive Special Courts, to take direct cognizance of offence and as far as possible, completion of trial of the case within two months, from the date of filing of the charge sheet.

(v) Addition of new section on 'Appeals'.

(vi) Addition of chapter on the 'Rights of Victims and Witnesses'.

(vii) Defining clearly the term 'wilful negligence' of public servants at all levels, starting from the registration of complaint, and covering aspects of dereliction of duty under this Act.

(viii) Addition of presumption to the offences –If the accused was acquainted with the victim or his family, the court will presume that the accused was aware of the caste or tribal identity of the victim unless proved otherwise.

Consequent upon amendments done in the PoA Act, certain amendments had been necessitated in the subordinate legislation namely the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Rules, 1995, made by the Central Government in

exercise of powers conferred by sub-section (1) of Section 23 of the PoA Act. Accordingly the PoA Rules have been amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2016, and notified in the Gazette of India on 14.04.2016. The salient features of Amendment Rules are as under:-

(i) Modifications of the nature arising from amendments done in the PoA Act have been done.

(ii) Relief for new offences of atrocities as well for restated/expanded offences has been prescribed.

(iii) Phasing of payment of relief amount to victims for various offences of atrocities has been revisited and revised.

(iv) For getting admissible relief amount for non-invasive kind of offences against SC and ST women, the need for medical examination has been done away.

(v) Provision of due relief amount for grievous offences against SC and ST women, has been enabled on conclusion of trial, even when such cases do not end in conviction.

(vi) The existing quantum of relief amount between Rs. 75,000/- to Rs. 7,50,000/- has been enhanced by around 10%, and made between Rs. 85,000/- to Rs. 8, 25,000/-, depending upon the nature of the offence.

(vii) Explicit provision of relief for offences of rape and gang rape of Rs. 5 lakh and Rs. 8.25 lakh respectively, has been made.

(viii) Provisions for relief amount between Rs. 8.25 lakhs to Rs.85, 000/- for victims of acid attacks , depending upon degree of burns, has been made.

(ix) Admissible relief in cash and or kind is to be paid to atrocity victims/ their dependents, within seven days. To enable this timely disbursement, the State Governments have been asked to authorize the District Magistrates for immediate withdrawal of money from the treasury.

(x) To enable timely commencement of prosecution, investigation of the case and filing of the charge sheet in the court has to be done within sixty days.

(xi) Scheme for the rights and entitlements of victims and witnesses in accessing justice has to be periodically reviewed by the State, District and Sub-Division Level Vigilance and Monitoring Committees in their respective meetings.

LS.US.Q.NO.1466 FOR 03.05.2016

State/UT wise cases registered (CR), cases charge sheeted (CS), cases in which trial completed (TC), cases convicted (CV), cases conviction rate (CVR), cases pending for trial (PT), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under the Protection of Civil Rights Act under crime against persons belonging to scheduled castes (SCs) during 2012-2014

SL	State/UT	2012									2013									2014								
		CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV	CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV	CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV
1	Andhra Pradesh	9	4	37	4	10.8	20	12	19	3	6	2	7	0	0.0	15	4	3	0	9	2	8	0	0.0	6	4	4	0
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
3	Assam	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
4	Bihar	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	12	12	0	0	-	12	15	15	0
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
6	Goa	1	1	0	0	-	1	1	1	0	1	0	0	0	-	1	0	0	0	1	0	0	0	-	1	0	0	0
7	Gujarat	2	0	42	5	11.9	138	2	0	5	0	2	4	0	0.0	136	2	2	0	19	19	25	0	0.0	127	32	41	0
8	Haryana	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	31	14	0	0	-	14	58	38	0
9	Himachal Pradesh	3	1	1	1	100.0	8	12	5	5	4	3	1	0	0.0	10	7	13	0	6	6	0	0	-	16	26	17	0
10	Jammu & Kashmir	1	1	0	0	-	5	2	2	0	0	0	1	0	0.0	4	0	0	0	0	0	0	0	-	2	0	0	0
11	Jharkhand	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
12	Karnataka	11	8	21	0	0.0	56	43	44	0	11	12	6	0	0.0	62	22	36	0	0	1	4	0	0.0	39	0	1	0
13	Kerala	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
14	Madhya Pradesh	0	0	0	0	-	7	0	0	0	0	0	0	0	-	7	0	0	0	0	0	0	0	-	7	0	0	0
15	Maharashtra	5	5	30	0	0.0	533	7	5	0	21	13	51	1	2.0	493	31	24	3	5	9	15	0	0.0	300	15	19	0
16	Manipur	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
17	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
18	Mizoram	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
19	Nagaland	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
20	Odisha	0	0	1	0	0.0	3	0	0	0	0	0	1	0	0.0	2	0	0	0	0	0	0	0	-	2	0	0	0
21	Punjab	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
22	Rajasthan	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	1	0	0	0	-	0	0	0	0
23	Sikkim	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
24	Tamil Nadu	9	5	4	0	0.0	5	11	10	0	1	1	5	0	0.0	1	0	6	0	8	8	3	3	100.0	6	11	11	6
25	Telangana					-									-					0	1	2	0	0.0	2	0	4	0
26	Tripura	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
27	Uttar Pradesh	1	1	14	8	57.1	19	3	3	21	0	0	9	7	77.8	10	0	0	17	0	0	0	0	-	10	0	0	0
28	Uttarakhand	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
29	West Bengal	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
	TOTAL STATE(S)	42	26	150	18	12.0	795	93	89	34	44	33	85	8	9.4	741	66	84	20	92	72	57	3	5.3	544	161	150	6
30	A & N Islands	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
31	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
32	D&N Haveli	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
33	Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
34	Delhi UT	0	0	0	0	-	35	0	0	0	3	0	0	0	-	35	0	0	0	0	0	1	0	0.0	2	0	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
36	Puducherry	20	20	30	0	0.0	38	16	21	0	15	11	17	1	5.9	32	24	25	1	9	5	0	0	-	5	5	5	0
	TOTAL UT(S)	20	20	30	0	0.0	73	16	21	0	18	11	17	1	5.9	67	24	25	1	9	5	1	0	0.0	7	5	5	0
	TOTAL (ALL INDIA)	62	46	180	18	10.0	868	109	110	34	62	44	102	9	8.8	808	90	109	21	101	77	58	3	5.2	551	166	155	6

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Note: CVR = cases convicted/cases in which trial completed x 100

State/UT wise cases registered (CR), cases charge sheeted (CS), cases in which trial completed (TC), cases convicted (CV), cases conviction rate (CVR), cases pending for trial (PT), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under the Protection of Civil Rights Act under crime against persons belonging to scheduled tribes (STs) during 2012-2014

SL	State/UT	2012									2013									2014								
		CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV	CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV	CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV
1	Andhra Pradesh	0	0	6	0	0.0	0	0	0	0	0	0	0	-	0	0	0	0	0	1	0	0	0	-	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
3	Assam	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
4	Bihar	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
6	Goa	0	0	0	0	-	0	0	0	0	1	0	0	0	-	0	0	0	0	0	1	0	0	-	1	0	0	0
7	Gujarat	0	0	2	0	0.0	8	0	0	0	0	0	0	-	8	0	0	0	0	0	1	1	0	0.0	4	0	1	0
8	Haryana	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
9	Himachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
10	Jammu & Kashmir	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
11	Jharkhand	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
12	Karnataka	1	0	0	0	-	0	0	0	0	14	10	5	0	0.0	5	36	32	0	0	5	3	0	0.0	7	0	5	0
13	Kerala	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
14	Madhya Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
15	Maharashtra	1	0	0	0	-	0	0	0	0	8	3	0	0	-	3	12	7	0	0	4	0	0	-	7	1	4	0
16	Manipur	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
17	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
18	Mizoram	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
19	Nagaland	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
20	Odisha	0	0	0	0	-	0	0	0	0	1	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
21	Punjab	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
22	Rajasthan	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
23	Sikkim	0	0	0	0	-	1	0	0	0	0	0	0	-	1	0	0	0	0	0	0	1	1	100	0	0	0	1
24	Tamil Nadu	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
25	Telangana					-								-						0	0	0	0	-	0	0	0	0
26	Tripura	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
27	Uttar Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
28	Uttarakhand	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
29	West Bengal	0	0	0	0	-	0	0	0	0	0	1	0	0	-	1	1	1	0	0	0	1	0	0	0	0	0	0
	TOTAL STATE(S)	2	0	8	0	0.0	9	0	0	0	24	14	5	0	0.0	18	49	40	0	1	11	6	1	16.7	19	1	10	1
30	A & N Islands	0	0	0	0	-	0	0	0	0	1	1	0	0	-	1	0	0	0	0	0	0	0	-	1	0	0	0
31	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
32	D&N Haveli	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
33	Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
34	Delhi UT	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
36	Puducherry	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	0	-	0	0	0	0
	TOTAL UT(S)	0	0	0	0	-	0	0	0	0	1	1	0	0	-	1	0	0	0	0	0	0	-	1	0	0	0	
	TOTAL (ALL INDIA)	2	0	8	0	0.0	9	0	0	0	25	15	5	0	0.0	19	49	40	0	1	11	6	1	16.7	20	1	10	1

Source: Crime in India Disposal of cases/perons by police/courts may includes cases/persons of previous years also.

Note: CVR = cases convicted/cases in which trial completed x 100

State/UT wise cases registered (CR), cases charge sheeted (CS), cases in which trial completed (TC), cases convicted (CV), cases conviction rate (CVR), cases pending for trial (PT), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under the SC/ST (Prevention of Atrocities) Act under crime against persons belonging to scheduled castes (SCs) during 2012-2014

SL	State/UT	2012									2013									2014#								
		CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV	CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV	CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV
1	Andhra Pradesh	801	396	731	69	9.4	1037	1639	1471	67	695	362	695	30	4.3	670	1410	1224	79	570	167	159	12	7.5	321	378	546	88
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
3	Assam	2	0	0	0	-	0	2	0	0	4	1	0	0	-	1	1	1	0	1	0	0	0	-	1	1	0	0
4	Bihar	4436	3519	880	90	10.2	9736	7775	6908	192	5584	3882	1080	146	13.5	12480	8344	7939	227	1903	2207	813	57	7.0	13351	2134	3087	137
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	2	2	0	0	-	2	2	2	24	121	107	49	14	28.6	394	156	148	16
6	Goa	4	2	0	0	-	6	2	2	0	3	5	1	0	0.0	10	6	6	0	8	7	1	1	100.0	16	10	10	1
7	Gujarat	217	229	259	35	13.5	3362	441	461	41	212	201	557	3	0.5	3006	430	412	5	219	200	362	0	0.0	2083	499	467	0
8	Haryana	15	26	75	5	6.7	87	29	50	16	14	5	52	10	19.2	40	11	14	11	15	1	23	3	13.0	18	3	1	4
9	Himachal Pradesh	83	54	17	3	17.6	167	106	142	11	82	55	28	2	7.1	189	121	126	2	94	50	26	5	19.2	204	105	96	12
10	Jammu & Kashmir	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
11	Jharkhand	336	133	144	21	14.6	347	472	419	59	479	247	169	48	28.4	424	352	378	83	591	306	122	40	32.8	607	640	347	41
12	Karnataka	1334	968	799	42	5.3	3252	2868	2496	133	1380	1119	741	31	4.2	3621	2967	2820	85	1522	1129	623	28	4.5	3924	3342	3010	60
13	Kerala	67	15	8	0	0.0	60	28	18	0	73	25	14	0	0.0	71	34	28	0	71	24	9	0	0.0	86	34	26	0
14	Madhya Pradesh	1	1	54	27	50.0	52	2	2	71	2	2	21	6	28.6	33	12	12	60	57	55	10	4	40.0	76	88	88	6
15	Maharashtra	267	244	160	6	3.8	1551	569	517	9	277	193	203	10	4.9	1541	496	513	18	329	260	193	7	3.6	1597	477	500	7
16	Manipur	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
17	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
18	Mizoram	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
19	Nagaland	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
20	Odisha	1943	1177	677	35	5.2	3291	1866	1710	63	1785	1293	501	27	5.4	4083	2065	2125	39	6	913	840	18	2.1	4156	1110	1215	28
21	Punjab	8	7	15	1	6.7	37	20	22	4	13	4	13	2	15.4	28	19	10	4	16	3	6	2	33.3	26	24	5	3
22	Rajasthan	111	27	87	20	23.0	1721	36	37	51	112	17	60	13	21.7	1673	36	36	37	87	23	129	40	31.0	1566	28	28	91
23	Sikkim	0	1	1	1	100.0	2	1	1	1	0	0	1	1	100.0	1	0	0	1	1	1	1	1	100.0	1	2	2	1
24	Tamil Nadu	1143	758	477	76	15.9	2313	2089	1936	173	1334	933	554	61	11.0	2692	2716	2302	146	906	759	673	43	6.4	2776	1578	1854	105
25	Telangana																			451	197	72	7	9.7	448	815	592	21
26	Tripura	1	0	0	0	-	1	0	0	0	0	0	0	0	-	1	0	0	0	1	0	0	0	-	0	0	0	0
27	Uttar Pradesh	1740	1404	1274	627	49.2	8451	5496	4041	1440	1847	1477	1100	589	53.5	8820	5479	4087	1216	1837	1525	978	534	54.6	9360	5850	4579	1149
28	Uttarakhand	14	5	23	10	43.5	39	9	9	20	10	6	20	5	25.0	25	18	19	11	22	14	8	1	12.5	31	21	20	1
29	West Bengal	13	60	11	1	9.1	75	101	105	1	35	28	12	0	0.0	91	59	46	0	24	17	14	0	0.0	94	50	24	0
	TOTAL STATE(S)	12536	9026	5692	1069	18.8	35587	23551	20347	2352	13943	9857	5822	984	16.9	39502	24578	22100	2048	8852	7965	5111	817	16.0	41136	17345	16645	1771
30	A & N Islands	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
31	Chandigarh	1	2	1	0	0.0	3	1	2	0	2	1	1	0	0.0	3	1	1	0	1	1	1	0	0.0	3	4	3	0
32	D&N Haveli	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
33	Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
34	Delhi UT	38	19	14	5	35.7	49	28	24	5	26	31	8	0	0.0	72	34	43	0	33	37	29	3	10.3	87	57	61	4
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
36	Puducherry	1	2	1	0	0.0	6	10	12	0	4	0	1	0	0.0	5	6	0	0	1	0	0	0	-	0	0	0	0
	TOTAL UT(S)	40	23	16	5	31.3	58	39	38	5	32	32	10	0.0	80	41	44	0	35	38	30	3	10.0	90	61	64	4	
	TOTAL (ALL INDIA)	12576	9049	5708	1074	18.8	35645	23590	20385	2357	13975	9889	5832	984	16.9	39582	24619	22144	2048	8887	8003	5141	820	16.0	41226	17406	16709	1775

Source: Crime in India Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Note: CVR = cases convicted/cases in which trial completed x 100

Note: '#' data collected under the SC/ST (POA) Act only in 2014, excluding incidences of other IPC crimes in which SC/ST (POA) Act applied, whereas prior to 2014, the data also includes SC/ST (POA) Act alongwith IPC crimes

State/UT wise cases registered (CR), cases charge sheeted (CS), cases in which trial completed (TC), cases convicted (CV), cases conviction rate (CVR), cases pending for trial (PT), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under SC/ST (Prevention of Atrocities) Act under crime against persons belonging to scheduled tribes (STs) during 2012-2014

SL	State/UT	2012									2013									2014#								
		CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV	CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV	CR	CS	TC	CV	CVR	PT	PAR	PCS	PCV
1	Andhra Pradesh	127	58	128	4	3.1	257	282	208	16	126	56	192	7	3.6	118	281	195	8	69	33	24	2	8.3	52	78	68	12
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
3	Assam	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
4	Bihar	118	113	44	4	9.09	166	246	212	6	68	50	19	0	0	195	93	126	0	43	33	20	2	10	206	119	114	8
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	89	204	198	113	27	23.9	530	266	259	41
6	Goa	0	1	0	0	-	1	0	0	0	4	0	1	0	0	0	0	0	0	4	3	0	0	-	3	5	2	0
7	Gujarat	65	63	28	4	14.3	725	111	111	6	58	56	81	0	0.0	700	83	79	0	31	30	75	0	0.0	506	67	67	0
8	Haryana	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
9	Himachal Pradesh	3	4	2	0	0.0	4	5	7	0	2	1	0	0	-	5	1	1	0	3	2	1	0	0	5	16	10	0
10	Jammu & Kashmir	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
11	Jharkhand	133	49	44	14	31.8	141	173	116	25	195	90	55	21	38.2	176	169	218	37	249	155	50	20	40	281	267	216	21
12	Karnataka	164	122	97	5	5.2	452	544	611	24	303	229	123	3	2.4	558	806	684	16	280	244	96	4	4.2	688	792	704	5
13	Kerala	10	4	9	0	0	13	7	4	0	5	4	3	0	0	14	5	5	0	5	2	2	0	0	14	4	5	0
14	Madhya Pradesh	0	0	6	1	16.7	22	0	0	2	0	0	16	4	25	6	0	0	7	27	27	1	1	100	30	31	31	6
15	Maharashtra	53	38	43	2	4.7	385	109	93	2	45	31	28	1	3.6	386	71	89	1	55	54	37	2	5.4	466	86	81	2
16	Manipur	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
17	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
18	Mizoram	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	1	0	0	0	-	0	0	0	0
19	Nagaland	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
20	Odisha	579	415	166	15	9.0	1134	649	624	24	513	471	155	14	9.0	1450	624	635	19	5	187	171	15	8.77	1466	210	228	21
21	Punjab	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
22	Rajasthan	31	7	25	9	36	314	10	10	27	24	3	20	4	20	295	6	6	8	23	4	27	9	33.3	271	7	7	17
23	Sikkim	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
24	Tamil Nadu	5	1	5	0	0.0	34	3	1	0	6	4	6	1	16.7	32	12	7	2	6	5	8	0	0.0	29	8	8	0
25	Telangana																			71	34	19	1	5.3	70	290	266	4
26	Tripura	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
27	Uttar Pradesh	12	12	2	1	50	46	104	94	1	10	9	8	3	37.5	47	25	23	14	23	15	10	3	30	52	32	28	14
28	Uttarakhand	3	1	1	0	0.0	0	2	2	0	1	1	0	0	-	1	1	1	0	1	1	1	0	0	1	2	2	0
29	West Bengal	5	29	3	0	0	49	59	58	0	26	13	1	0	0	61	80	62	0	16	14	7	1	14.3	68	24	22	1
	TOTAL STATE(S)	1308	917	603	59	9.78	3743	2304	2151	133	1386	1018	708	58	8.19	4044	2257	2131	201	1116	1041	662	87	13.1	4738	2304	2118	152
30	A & N Islands	2	0	0	0	-	2	0	0	0	0	2	0	0	-	4	3	3	0	2	0	0	0	-	4	2	0	0
31	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
32	D&N Haveli	1	0	3	0	0	2	1	0	0	4	0	1	0	0	1	1	0	0	3	0	1	0	0	0	1	0	0
33	Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
34	Delhi UT	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	1	1	0	0	-	5	1	1	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
36	Puducherry	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	0	0	-	0	0	0	0
	TOTAL UT(S)	3	0	3	0	0.0	4	1	0	0	4	2	1	0	0.0	5	4	3	0	6	1	1	0	0.0	9	4	1	0
	TOTAL (ALL INDIA)	1311	917	606	59	9.7	3747	2305	2151	133	1390	1020	709	58	8.2	4049	2261	2134	201	1122	1042	663	87	13.1	4747	2308	2119	152

Source: Crime in India Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Note: CVR = cases convicted/cases in which trial completed x 100

Note: '#' data collected under the SC/ST (POA) Act only in 2014, excluding incidences of other IPC crimes in which SC/ST (POA) Act applied, whereas prior to 2014, the data also includes SC/ST (POA) Act alongwith IPC crimes

